

FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original Application No. 129140 of 2002

Applicant (s) B. Mohanty Respondent (s) U.O.T. and others

Advocate for Applicant (s) Mr. J.N. Jethi Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

I.P.O/B.D. for Rs.50/- filed
For Registration please.

Pl. 26/03
S.O.

21.3.02
/b.

For Admonition —
copy served.

15/4/02

Bennu

REGISTER

1/1/26/03 L
Registration

Or. No. 1 dated 16.04.2002

Having heard Shri J.N.Jethi, the learned counsel for the Applicant and Shri Ashok Mohanty, the learned senior counsel for K.V.S. (on whom a copy of O.A. has been served), Respondents are directed to consider the representations submitted by the Applicant vide Annexures-3 and 4 to this O.A. and pass necessary orders thereon, within a period of three months.

The O.A. is disposed of at the stage of Admission itself.

Send copies of this order along with copies of the O.A. to Respondents at the cost of the Applicant, by Regd. Post with A.D. Shri Jethi

2

NOTES OF THE REGISTRY

Copy of order dt. 16.4.02
issued to the Counsel
for both sides.

P
S.O.

My
17/4/02
Postal requisites filed.

Copy of order dt. 16.4.02
alongwith O.A. Copies
issued to all the despts.
by Regd. with A.D. Posts.

R.S.
16/4/02
S.O.

My
22/4/02

ORDERS OF THE TRIBUNAL

for the Applicant undertakes to file the
required postages, for the above purpose,
by 19.04.2002.

Hand over copies of this order to the
learned counsels of both sides.

J. S. 16/4/2002
MEMBER (JUDICIAL)